(c) and (d) The Government has contemplated various developmental measures to attain self-sufficiency in the production of raw cashewnuts in the States. The Directorate of Cashewnut and Cocoa Development (DCCD), Ministry of Agriculture has implemented the measures under National Horticulture Mission and in the North- Eastern States under Technology Mission. New plantation development and replanting of old senile and uneconomical cashew gardens with high yielding varieties are the major activities of the States for increasing production of cashew with supporting programmes like establishment of nurseries, frontline technology demonstrations, popularising utilization of cashew apple, publicity for the promotion of crop, pest and disease management, human resources development, promotion of integrated nutrition management, organic farming and evaluation of the impact of production technologies and information upgradation.

A scheme on up-gradation of existing old cashew processing units in India has been sanctioned under National Horticulture Mission (NHM) to be executed in the States of West Bengal, Orissa, Andhra Pradesh, and Tamil Nadu at a total cost of Rs. 56.00 lakhs during the year 2010-11. Recently, the Government has received a request for financial assistance for International brand building and new market development in Russia and China from the Kerala State Cashew Development Corporation Ltd.

Violation of labour laws in mines/industries

3221. SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI NATUJI HALAJI THAKOR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a number of mines/industries both in the public as well as private sectors are engaging the services of labourers/workers on contractual basis;

(b) if so, the State-wise details thereof; and

(c) the number of persons/mines/industries found guilty in violation of labour laws and the action taken against them during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes, Sir.

(b) The number of labourers working on contract basis in the Central Sphere in the country during 2009-2010 is 13,73,430 for whom licence have been obtained. State-wise details are given in Statement-I (*See* below).

(c) The details in respect of inspections conducted and prosecution launched for violation of various labour laws which are enforced by Chief Labour Commissioner (Central) Organization for contract workers are given in Statement-II.

Statement-I

Number of contract labour engaged falling under the Central Sphere.

Sl. No.	States	Number of the contract labour covered by licences
		Year-2009-10
1.	Andhra Pradesh	64,794
2.	Assam	39,979
3.	Bihar	1,19,830
4.	Chandigarh	1,25,417
5.	Chhattisgarh	59,548
6.	Gujarat	1,68,646
7.	Jharkhand	32,577
8.	Karnataka	53,990
9.	Kerala	26,867
10.	Maharashtra	1,16,190
11.	Madhya Pradesh	25,950
12.	New Delhi	72,921
13.	Orissa	52,948
14	Rajasthan	55,504
15.	Tamil Nadu	2,50,562
16.	Uttar Pradesh	61,801
17.	West Bengal	45,906
	TOTAL:	13,73,430

Statement-II

Details of enforcement in Central Sphere Establishments.

Contract Labour (Regulation and Abolition) Act, 1970

Sl.No.	Particulars	2007-08	2008-09	2009-10
1	2	3	4	5
1.	No. of Inspections conducted	6843	6925	9428

1	2	3	4	5
2.	No. of Prosecutions	3675	3573	5181
Minimum Wages Act, 1948				
1.	No. of Inspections conducted	14039	15671	14720
2.	No. of Prosecutions	5716	4631	4382
Equal Remuneration Act, 1976				
1.	No. of Inspections conducted	3654	3791	3340
2.	No. of Prosecutions	664	800	685
Building and other Construction Workers Act, 1996				
1.	No. of Inspections conducted	2456	2456	2031*
2.	No of Prosecutions	2234	2031	1788*

*Provisional.

Demand for increase in pension by organized sector

3222. SHRI SATYAVRAT CHATURVEDI:
SHRI MOTILAL VORA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the workers of the organized sector under Employees Provident Fund Pension Scheme have been demanding increase in the superannuation pension in view of the increase in the rate of interest on EPF scheme;

(b) if so, when the increase in pension was last effected;

(c) whether Government has considered the demand for increased pension; and

(d) if so, with what decision?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes, Sir.

(b) The pension under the Employees' Pension Scheme, 1995 was last increased with effect from 01.04.2000.

(c) and (d) A committee for Comprehensive Review of the Employees' Pension Scheme, 1995 had been constituted by the Central Government for overall review of the Employees' Pension Scheme, 1995. In this process an Expert Committee was constituted under the Chairmanship of Additional Secretary (Labour and Employment) for reviewing the Employees'